

(2026) 03 KAR CK 0078

In the Karnataka High Court, Principal Bench

Case No : Writ Petition No. 18284 Of 2025 (LB-RES)

B.T. Shobha & Ors

APPELLANT

Vs

State Of Karnataka & Ors

RESPONDENT

Date of Decision : 04-03-2026

Acts Referred:

Citation : (2026) 03 KAR CK 0078

Hon'ble Judges : M.I .Arun, J

Bench : Single Bench

Advocate : Siddaramaiah V.B, Spoorthi V, Sinchana M.R.

Final Decision : Disposed Of

Judgement

M.I. Arun, J

1. This writ petition is filed being aggrieved by non-consideration of the representation made by the petitioners to respondent no.4.
2. The petitioners have requested respondent no.4 to maintain a particular stretch of land belonging to respondent no.4 as a conservancy and not to make sites and allot the same in favour of other parties.
3. Learned counsel for respondent no.4 submits that after hearing all the parties concerned and taking into consideration how best the property of respondent no.4-Municipality can be put to use, a decision will be taken in this regard. She also submits that the concern of the petitioners will also be considered while taking the judicious decision.
4. Recording the submission of learned counsel for respondent no.4, writ petition stands disposed of directing respondent no.4 to consider the representation of the petitioners in accordance with law and take appropriate decision in the best interests of the general public.